

Present: Ld. APP for the State.
Sh. Jaspreet Singh, Ld. Counsel for accused Bajjal.

Argument heard on the bail application U/s 437 Cr.P.C. filed on behalf of the accused. It is stated that the accused is in JC since 04.05.2020 for the offence U/s 186/188/353/269/270 IPC.

Keeping in view the fact that the accused is in custody since 04.05.2020 and considering the health emergency on account of COVID-19 outbreak, he is admitted to interim bail of 45 days on his personal bond in the sum of Rs.10,000/- to the satisfaction of jail Superintendent concerned, who shall ascertain from PS concerned as to whether the address furnished by the accused is verified or not.

Accused shall surrender before the Jail Authority concerned after expiry of interim bail for the period of 45 days.

Copy of this order be sent to jail Superintendent concerned, which shall also be treated as release warrant.

Copy be also given dasti as prayed for

(Signature)
(Sonam Gupta)
Duty MM/West/THC/Delhi
13.05.2020

my received

*@ Singh
13/5/20
(01875107)*

*copy sent to court
13/5/20.*

FIR No. 000364/2020
PS : Paschim Vihar West
U/S 411 IPC

13.05.2020

This is an application for bail U/s 437 Cr.P.C. of accused Avinash Kumar Jha.
Present:- Ld. APP for the state.
Sh. Diwakar Sharma, Ld Counsel for the accused Avinash Kumar Jha.

An application U/s 437 Cr.P.C. filed on behalf of accused Avinash Kumar Jha wherein it is stated that he has been falsely implicated in the present case and is stated to be in JC since 04.05.2020 and he has no role in the alleged offence and thus, it is prayed that the accused be enlarged on bail.

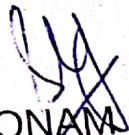
Report filed by the IO. As per the report recovery is already effected in the present case.

Heard. Perused.

Considering the aforesaid as recovery has already been effected from the accused and no useful purpose shall be served by keeping the accused in custody, accused Avinash Kumar Jha is admitted to bail on furnishing bail bond in the sum of Rs. 10,000/- with one surety in the like amount.

Application is disposed off accordingly.

Copy of this order be given dasti to Ld. Counsel for the accused.


(SONAM GUPTA)
Duty MM, West, THC, Delhi 13.05.2020

Present: Ld. APP for the State,
Sh. Jaspreet Singh, Ld. Counsel for accused Suresh.

Argument heard on the bail application U/s 437 Cr.P.C. filed on behalf of the accused. It is stated that the accused is in JC since 04.05.2020 for the offence U/s 186/188/353/269/270 IPC.

Keeping in view the fact that the accused is in custody since 04.05.2020 and considering the health emergency on account of COVID-19 outbreak, he is admitted to interim bail of 45 days on his personal bond in the sum of Rs.10,000/- to the satisfaction of jail Superintendent concerned, who shall ascertain from PS concerned as to whether the address furnished by the accused is verified or not.

Accused shall surrender before the Jail Authority concerned after expiry of interim bail for the period of 45 days.

Copy of this order be sent to jail Superintendent concerned, which shall also be treated as release warrant.

Copy be also given dasti as prayed for

(Signature)
(Sonam Gupta)
Duty MM/West/THC/Delhi
13.05.2020

*copy received
@ Singh
13/5/20
(D/875/07)*

*Copy sent to court
13/5/20*

Present: Ld. APP for the State.
Sh. Jaspreet Singh, Ld. Counsel for accused Avadhraj.

Argument heard on the bail application U/s 437 Cr.P.C. filed on behalf of the accused. It is stated that the accused is in JC since 04.05.2020 for the offence U/s 186/188/353/269/270 IPC.

Keeping in view the fact that the accused is in custody since 04.05.2020 and considering the health emergency on account of COVID-19 outbreak, he is admitted to interim bail of 45 days on his personal bond in the sum of Rs.10,000/- to the satisfaction of jail Superintendent concerned, who shall ascertain from PS concerned as to whether the address furnished by the accused is verified or not.

Accused shall surrender before the Jail Authority concerned after expiry of interim bail for the period of 45 days.

Copy of this order be sent to jail Superintendent concerned, which shall also be treated as release warrant.

Copy be also given dasti, as prayed for

Sy
(Sonam Gupta)
Duty MM/West/THC/Delhi
13.05.2020

copy received

@ Singh

(D/875/07)

*copy sent to art.
B/5/20.*

Present: Ld. APP for the State.
Sh. Jaspreet Singh, Ld. Counsel for accused Ranjeet.

Argument heard on the bail application U/s 437 Cr.P.C. filed on behalf of the accused. It is stated that the accused is in JC since 04.05.2020 for the offence U/s 186/188/353/269/270 IPC.

Keeping in view the fact that the accused is in custody since 04.05.2020 and considering the health emergency on account of COVID-19 outbreak, he is admitted to interim bail of 45 days on his personal bond in the sum of Rs.10,000/- to the satisfaction of jail Superintendent concerned, who shall ascertain from PS concerned as to whether the address furnished by the accused is verified or not.

Accused shall surrender before the Jail Authority concerned after expiry of interim bail for the period of 45 days.

Copy of this order be sent to jail Superintendent concerned, which shall also be treated as release warrant.

Copy be also given dasti as prayed for

Sy
(Sonam Gupta)
Duty MM/West/THC/Delhi
13.05.2020

*Copy received
@ Singh*

(D/1875/07)

*Copy sent to jail
13/5/20*


Present: Ld. APP for the State.
Sh. Ajay Sinha, Ld. Counsel for accused Ashwani.

Vide this order I shall dispose off the application U/s 437 Cr.P.C. for extension of the bail moved on behalf of accused It is submitted by Ld counsel for the accused that the accused has been granted interim bail for the period of 45 days on 01.04.2020. It is further submitted that now the Hon'ble High Court has passed the judgment for further extending the bail for another 45 days. It is further submitted that in view of outbreak of Covid -19 pandemic, it is not safe to keep the accused in JC and the bail of accused be extended for 45 days.

Heard. In view of the above facts and circumstances taking into consideration the orders in writ petition (C) No. 1/2020 in RE; Contagion of COVID-19 Virus in Prisons and Hon'ble High Court Of Delhi in WP(C) 2945/2020; interim bail of the accused is extended for further period of 45 days subject to the condition already imposed.

Copy of this order be sent to jail Superintendent concerned through dispatch rider deputed in the Court by the Jail Authority.

Copy of this order be given dasti as prayed for.


(Sonam Gupta)
Duty MM/West/TAC/Delhi
13.05.2020

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13/5/2020
copy to Jail Sd/-

Present: Ld. APP for the State.
Sh. Jaspreet Singh, Ld. Counsel for accused Kallu.

Argument heard on the bail application U/s 437 Cr.P.C. filed on behalf of the accused. It is stated that the accused is in JC since 04.05.2020 for the offence U/s 186/188/353/269/270 IPC.

Keeping in view the fact that the accused is in custody since 04.05.2020 and considering the health emergency on account of COVID-19 outbreak, he is admitted to interim bail of 45 days on his personal bond in the sum of Rs.10,000/- to the satisfaction of jail Superintendent concerned, who shall ascertain from PS concerned as to whether the address furnished by the accused is verified or not.

Accused shall surrender before the Jail Authority concerned after expiry of interim bail for the period of 45 days.

Copy of this order be sent to jail Superintendent concerned, which shall also be treated as release warrant.

Copy be also given dasti, as prayed for.

(Signature)
(Sonam Gupta)
Duty MM/West/THC/Delhi
13.05.2020

Copy received

(Signature)
13/5/20

(D/1875/07)

*Copy send to court.
13/5/20*

FIR No. 331/2020
PS : Tilak Nagar
U/S 379/356/34 IPC

13.05.2020

Present:- This is an application for bail U/s 437 Cr.P.C. of Sonu Singh.
Ld. APP for the state.
Sh. S. N. Shukla, Ld Counsel for the accused Sonu Singh.

An application U/s 437 Cr.P.C. filed on behalf of accused Sonu Singh wherein it is stated that he has been falsely implicated in the present case and is stated to be in JC and he has no role in the alleged offence and thus, it is prayed that the accused be enlarged on bail.

Report filed by the IO. As per the report recovery is already effected in the present case.

Heard. Perused.

Considering the aforesaid as recovery has already been effected from the accused and no useful purpose shall be served by keeping the accused in custody, accused Sonu Singh is admitted to bail on furnishing bail bond in the sum of Rs. 15,000/- with one surety in the like amount.

Application is disposed off accordingly.

Copy of this order be given dasti to Ld. Counsel for the accused.



(SONAM GUPTA)

Duty MM, West, THC, Delhi 13.05.2020

FIR No. 186/2020
PS : Khyala
U/S 380 IPC

13.05.2020

This is an application for bail U/s 437 Cr.P.C. of Arun.
Present:- Ld. APP for the state.
Sh. Yashpal Jolly, Ld Counsel for the accused Arun.

An application U/s 437 Cr.P.C. filed on behalf of accused Arun wherein it is stated that he has been falsely implicated in the present case and was arrested on 12.03.2020 and released on interim bail on 30.03.2020 and thus, it is prayed that the accused be enlarged on bail.

Report filed by the IO. As per the report recovery is already effected in the present case.

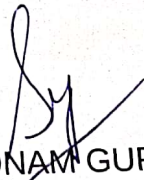
Heard. Perused.

Considering the aforesaid as recovery has already been effected from the accused and no useful purpose shall be served by keeping the accused in custody, accused Arun Kumar is admitted to bail on furnishing bail bond in the sum of Rs. 10,000/- with one surety in the like amount.

Bail bond/surety bond furnished. Same are accepted. Original RC be retained on record. Robkar be issued.

Application is disposed off accordingly.

Copy of this order be given dasti to Ld. Counsel for the accused.


(SONAM GUPTA)
Duty MM, West, THC, Delhi 13.05.2020

FIR No. 367/2018
PS : Khyala
U/S 223/341/34 IPC

13.05.2020

This is an application for bail U/s 437 Cr.P.C. of Mukesh @ Ramesh.

Present:- Ld. APP for the state.
Ms. Babita Tyagi, Ld Counsel for the accused Mukesh @ Ramesh.

An application U/s 437 Cr.P.C. filed on behalf of accused Mukesh @ Ramesh wherein it is stated that he has been falsely implicated in the present case and is on interim bail and he has no role in the alleged offence and thus, it is prayed that the accused be enlarged on bail as the offence alleged are bailable offences.

Report filed by the IO.

Heard. Perused.

Considering the aforesaid as the offences are bailable accused Mukesh @ Ramesh is enlarged to bail. Previous Surety bond are accepted.

Application is disposed off accordingly.

Copy of this order be given dasti to Ld. Counsel for the accused.

(SONAM GUPTA)

Duty MM, West, THC, Delhi 13.05.2020

Received
Babita Tyagi
Tyagi

E-FIR No. 0082/2020
PS Mayapuri
U/s 25/54/59 Arms Act
13.05.2020

Present: Ld. APP for the State.
Sh. Jaspreet Singh, Ld. Counsel for accused Rohan.


Argument heard on the bail application U/s 437 Cr.P.C. filed on behalf of the accused. It is stated that the accused is in JC since 22.03.2020 for the offence U/s 186/188/353/269/270 IPC.

Keeping in view the fact that the accused is in custody since 22.03.2020 and considering the health emergency on account of COVID-19 outbreak, he is admitted to interim bail of 45 days on his personal bond in the sum of Rs.10,000/- to the satisfaction of jail Superintendent concerned, who shall ascertain from PS concerned as to whether the address furnished by the accused is verified or not.

Accused shall surrender before the Jail Authority concerned after expiry of interim bail for the period of 45 days.

Copy of this order be sent to jail Superintendent concerned, which shall also be treated as release warrant.

Copy of this order be also given dasti, as prayed for.


(Sonam Gupta)
Duty MM/West/THC/Delhi
13.05.2020

copy received

Singh
13/5/20
(01875/07)

Copy sent to jail
13/5/20

This is an application for releasing vehicle bearing no. HR-74A-6888 on Superdari.

Present:- Ld. APP for the State.
Applicant/registered owner in person.
IO has filed his reply. Taken on record.

Instead of releasing the vehicle on superdari, I am of the considered view that the vehicle has to be released as per directions of Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujrat, AIR 2003 SC 638** wherein it has been held that:

Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle, valuation report, and a security bond.

69. *The photographs of the vehicle should be attested countersigned by the complainant, accused as well as by the person to whom the custody is handed over.*

70. *The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purposes of evidence.*

71. *Return of vehicles and permission for sale thereof should be the general norm rather than the exception.*

72. *If the vehicle is insured, the court shall issue notice to the owner and the insurance company for disposal of the vehicle. If there is no response or the owner declines to take the vehicle or informs that it has claimed insurance/released its right in the vehicle to the insurance company and the insurance company fails to take possession of the vehicle, the vehicle may be ordered to be sold in auction.*

73. *If a vehicle is reply not claimed by the accused, owner, or the insurance company or by a third person, it may be ordered to be sold by auction."*

The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as **Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 dated 10.09.2014.**



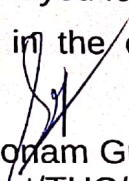
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Considering the facts and circumstances and law laid down by higher courts, vehicle in question bearing registration no. **HR-74A-6888** be released to the applicant on furnishing security bond as per valuation report of the vehicle. After preparation of panchnama of the vehicle and furnishing of security bond as per directions of Hon'ble Supreme Court, the vehicle shall be released by the IO.

The applicant is directed to abide by the lock-down imposed by the Government of India henceforth.

Copy of this order be given Dasti to applicant, as prayed for.

Panchnama and valuation report shall be filed in the court along with charge sheet.


(Sonam Gupta)
Duty MM/West/THC/Delhi
13.05.2020

This is an application for releasing vehicle bearing no. DL-1LY-3728 on Superdari.

Present:- Ld. APP for the State.
Applicant/registered owner in person.
IO has filed his reply. Taken on record.

Instead of releasing the vehicle on superdari, I am of the considered view that the vehicle has to be released as per directions of Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujrat, AIR 2003 SC 638** wherein it has been held that:

Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle, valuation report, and a security bond.

69. The photographs of the vehicle should be attested countersigned by the complainant, accused as well as by the person to whom the custody is handed over.

70. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purposes of evidence.

71. Return of vehicles and permission for sale thereof should be the general norm rather than the exception.

72. If the vehicle is insured, the court shall issue notice to the owner and the insurance company for disposal of the vehicle. If there is no response or the owner declines to take the vehicle or informs that it has claimed insurance/released its right in the vehicle to the insurance company and the insurance company fails to take possession of the vehicle, the vehicle may be ordered to be sold in auction.

73. If a vehicle is reply not claimed by the accused, owner, or the insurance company or by a third person, it may be ordered to be sold by auction."

The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as **Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 dated 10.09.2014.**



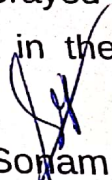
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Considering the facts and circumstances and law laid down by higher courts, vehicle in question bearing registration no. **DL-1LY-3728** be released to the applicant on furnishing security bond as per valuation report of the vehicle. After preparation of panchnama of the vehicle and furnishing of security bond as per directions of Hon'ble Supreme Court, the vehicle shall be released by the IO.

The applicant is directed to abide by the lock-down imposed by the Government of India henceforth.

Copy of this order be given Dasti to applicant, as prayed for.

Panchnama and valuation report shall be filed in the court along with charge sheet.


(Sonam Gupta)
Duty MM/West/THC/Delhi
13.05.2020

v.c

FIR No. 166/2017
PS Crime Branch, Chanakya Puri
U/s 170/120-B/419/468/471 IPC
State Vs. Sukash

12.05.2020

Present: None.


Present matter is listed for hearing through video-conferencing.

Due to lack of prior communication, online meeting through Cisco Webex could not be fixed.

The undersigned has to proceed to the Vulnerable Witness Deposition Room for recording three Section 164 Cr.P.C. statements. It is already 4:00 PM and thus, it would not be possible to convene an online hearing today.

In view thereof, the matter is adjourned for 13.05.2020.

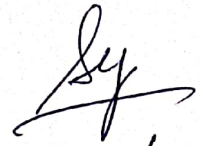
Ahlmad is directed to inform regarding the order to the concerned Lawyer through phone/SMS and also to inform the Ld. Duty M.M. on duty for 13.05.2020 in advance regarding the application to be heard through Video-Conferencing.


(Mohit Sharma)
Duty MM/West/Delhi
12.05.2020

3/5/2020

Pr: Cd. APP for the State
Counsel for applicant) accused through
Cisco Webex.

Arguments on the application heard.
Put up for orders on 14/5/2020 at
4:00 pm.


13/5/2020.

VL
CC No. 6430/17
PS Khayala
Navin Kumar Vs. Sampati Developer

12.05.2020

Present: None.

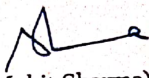
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In view thereof, the matter is adjourned for 13.05.2020.

Ahlmad is directed to inform regarding the order to the concerned Lawyer through phone/SMS and also to inform the Ld. Duty M.M. on duty for 13.05.2020 in advance regarding the application to be heard through Video-Conferencing.


(Mohit Sharma)
Duty MM/West/Delhi
12.05.2020

13/5/2020

br: None for comp.
counsel for accused through CISCO webex.
Ahlmad is directed to place on record
the file.
Put up on 14/5/2020.


13/5/2020

CC No. 13192/2018
PS Hari Nagar

12.05.2020

Present: None.


Present matter is listed for hearing through video-conferencing.

Due to lack of prior communication, online meeting through Cisco Webex could not be fixed.

The undersigned has to proceed to the Vulnerable Witness Deposition Room for recording three Section 164 Cr.P.C. statements. It is already 4:00 PM and thus, it would not be possible to convene an online hearing today.

In view thereof, the matter is adjourned for 13.05.2020.

Ahlmad is directed to inform regarding the order to the concerned Lawyer through phone/SMS and also to inform the Ld. Duty M.M. on duty for 13.05.2020 in advance regarding the application to be heard through Video-Conferencing.


(Mohit Sharma)
Duty MM/West/Delhi
12.05.2020

13/5/2020

Pr: None for complainant
counsel for applicant/accused.
Ahlmad is directed to place on
record the file.

Be put up on 14/5/2020.



13/5/2020

CC No. 12020/2018
PS : Patel Nagar
Saravjeet Singh Vs. Sampatu Developer.

13.05.2020


This is an application for bail U/s 437 Cr.P.C seeking bail of applicant/accused Shanti Swaroop Satija.

Present:- Ld. APP for the state.
None for complainant.
Sh. Ujjwal Puri, Ld Counsel for applicant/accused through Cisco Webex.

A perusal of the bail application filed reveals that no detail/information with respect to the present case has been given. The only ground taken in the present application is that applicant is a senior citizen of 71 years old and suffering from various ailments.

Nevertheless a perusal of the file reveals that the applicant/accused has not been sent to JC in the present case. No production warrants have been issued against the applicant/accused. Keeping in view the same applicant/accused is enlarged on bail in the sum of Rs.10,000/- with one surety in the like amount.

The present application is disposed of accordingly.



(SONAM GUPTA)

Duty MM, West, THC, Delhi 13.05.2020

CC No. 2910/2018
U/s 138 NI Act,
Saravjit Singh Vs. Sampaul Developer
12.05.2020

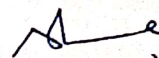
Present: None.

Present matter is listed for hearing through video-conferencing.
Due to lack of prior communication, online meeting through Cisco
Webex could not be fixed.

The undersigned has to proceed to the Vulnerable Witness Deposition
Room for recording three Section 164 Cr.P.C. statements. It is already 4:00 PM and
thus, it would not be possible to convene an online hearing today.

In view thereof, the matter is adjourned for 13.05.2020.

Ahmed is directed to inform regarding the order to the concerned
Lawyer through phone/SMS and also to inform the Ld. Duty M.M. on duty for
13.05.2020 in advance regarding the application to be heard through Video-
Conferencing.


(Mohit Sharma)
Duty MM/West/Delhi
12.05.2020

13/5/2020

1/2: None for comp.
Counsel for applicant/accused through
CISCO Webex.

Ahmed is directed to place on
record the file -
be put up on 14/5/2020 -



13/5/2020

This is an application for releasing vehicle bearing no. DL-4SCY-9177 on Superdari.

Present:- Ld. APP for the State.
Applicant/registered owner in person.
IO has filed his reply. Taken on record.

Instead of releasing the vehicle on superdari, I am of the considered view that the vehicle has to be released as per directions of Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujrat, AIR 2003 SC 638** wherein it has been held that:

Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle, valuation report, and a security bond.

69. *The photographs of the vehicle should be attested countersigned by the complainant, accused as well as by the person to whom the custody is handed over.*

70. *The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purposes of evidence.*


71. *Return of vehicles and permission for sale thereof should be the general norm rather than the exception.*

72. *If the vehicle is insured, the court shall issue notice to the owner and the insurance company for disposal of the vehicle. If there is no response or the owner declines to take the vehicle or informs that it has claimed insurance/released its right in the vehicle to the insurance company and the insurance company fails to take possession of the vehicle, the vehicle may be ordered to be sold in auction.*

73. *If a vehicle is reply not claimed by the accused, owner, or the insurance company or by a third person, it may be ordered to be sold by auction."*

The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as **Manjit Singh Vs. State in CrI. M.C. No. 4485/2013 dated 10.09.2014.**

Considering the facts and circumstances and law laid down by higher courts, vehicle in question bearing registration no. **DL-4SCY-9177** be




released to the applicant on furnishing security bond as per valuation report of the vehicle. After preparation of panchnama of the vehicle and furnishing of security bond as per directions of Hon'ble Supreme Court, the vehicle shall be released by the IO.

The applicant is directed to abide by the lock-down imposed by the Government of India henceforth.

Copy of this order be given Dasti to applicant, as prayed for.

Panchnama and valuation report shall be filed in the court along with charge sheet.


(Sonam Gupta)
Duty MM/West/THC/Delhi
13.05.2020

Anil kumar

13/05/2020

This is an application for releasing vehicle bearing no. DL-3CBF-3933 on Superdari.

Present:- Ld. APP for the State,
Applicant/registered owner in person.
IO has filed his reply. Taken on record.

Instead of releasing the vehicle on superdari, I am of the considered view that the vehicle has to be released as per directions of Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujrat, AIR 2003 SC 638** wherein it has been held that:

Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle, valuation report, and a security bond.

69. The photographs of the vehicle should be attested countersigned by the complainant, accused as well as by the person to whom the custody is handed over.

70. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purposes of evidence.

71. Return of vehicles and permission for sale thereof should be the general norm rather than the exception.

72. If the vehicle is insured, the court shall issue notice to the owner and the insurance company for disposal of the vehicle. If there is no response or the owner declines to take the vehicle or informs that it has claimed insurance/released its right in the vehicle to the insurance company and the insurance company fails to take possession of the vehicle, the vehicle may be ordered to be sold in auction.

73. If a vehicle is reply not claimed by the accused, owner, or the insurance company or by a third person, it may be ordered to be sold by auction."

The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as **Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 dated 10.09.2014.**

Considering the facts and circumstances and law laid down by higher courts, vehicle in question bearing registration no. **DL-3CBF-3933** be

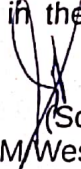


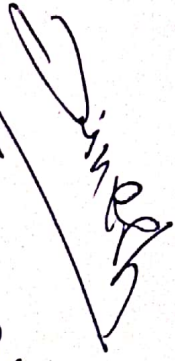
released to the applicant on furnishing security bond as per valuation report of the vehicle. After preparation of panchnama of the vehicle and furnishing of security bond as per directions of Hon'ble Supreme Court, the vehicle shall be released by the IO.

The applicant is directed to abide by the lock-down imposed by the Government of India henceforth.

Copy of this order be given Dasti to applicant, as prayed for.

Panchnama and valuation report shall be filed in the court along with charge sheet.


(Sonam Gupta)
Duty MM/West/THC/Delhi
13.05.2020


13.5.2020

This is an application for releasing vehicle bearing no. DL-1RW-4309 on Superdari.

Present:- Ld. APP for the State.
Applicant/registered owner in person.
IO has filed his reply. Taken on record.

Instead of releasing the vehicle on superdari, I am of the considered view that the vehicle has to be released as per directions of Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujrat, AIR 2003 SC 638** wherein it has been held that:

Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle, valuation report, and a security bond.

69. *The photographs of the vehicle should be attested countersigned by the complainant, accused as well as by the person to whom the custody is handed over.*

70. *The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purposes of evidence.*

71. *Return of vehicles and permission for sale thereof should be the general norm rather than the exception.*

72. *If the vehicle is insured, the court shall issue notice to the owner and the insurance company for disposal of the vehicle. If there is no response or the owner declines to take the vehicle or informs that it has claimed insurance/released its right in the vehicle to the insurance company and the insurance company fails to take possession of the vehicle, the vehicle may be ordered to be sold in auction.*

73. *If a vehicle is reply not claimed by the accused, owner, or the insurance company or by a third person, it may be ordered to be sold by auction."*

The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as **Manjit Singh Vs. State in CrI. M.C. No. 4485/2013 dated 10.09.2014.**

Considering the facts and circumstances and law laid down by higher courts, vehicle in question bearing registration no: **DL-1RW-4309** be



released to the applicant on furnishing security bond as per valuation report of the vehicle. After preparation of panchnama of the vehicle and furnishing of security bond as per directions of Hon'ble Supreme Court, the vehicle shall be released by the IO.

The applicant is directed to abide by the lock-down imposed by the Government of India henceforth.

Copy of this order be given Dasti to applicant, as prayed for.

Panchnama and valuation report shall be filed in the court along with charge sheet.

(Sonam Gupta)
Duty MM/West/THC/Delhi
13.05.2020

~~Handwritten signature~~
D3283A/2014
B/S/20

This is an application for releasing vehicle bearing no. DL-9SAM-7607 on Superdari.

Present:- Ld. APP for the State,
Applicant/registered owner in person.
IO has filed his reply. Taken on record.

Instead of releasing the vehicle on superdari, I am of the considered view that the vehicle has to be released as per directions of Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujrat, AIR 2003 SC 638** wherein it has been held that:

Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle, valuation report, and a security bond.

69. The photographs of the vehicle should be attested countersigned by the complainant, accused as well as by the person to whom the custody is handed over.

70. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purposes of evidence.

71. Return of vehicles and permission for sale thereof should be the general norm rather than the exception.

72. If the vehicle is insured, the court shall issue notice to the owner and the insurance company for disposal of the vehicle. If there is no response or the owner declines to take the vehicle or informs that it has claimed insurance/released its right in the vehicle to the insurance company and the insurance company fails to take possession of the vehicle, the vehicle may be ordered to be sold in auction.

73. If a vehicle is reply not claimed by the accused, owner, or the insurance company or by a third person, it may be ordered to be sold by auction."

The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as **Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 dated 10.09.2014.**

Considering the facts and circumstances and law laid down by higher courts, vehicle in question bearing registration no. **DL-9SAM-7607** be

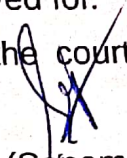


released to the applicant on furnishing security bond as per valuation report of the vehicle. After preparation of panchnama of the vehicle and furnishing of security bond as per directions of Hon'ble Supreme Court, the vehicle shall be released by the IO.

The applicant is directed to abide by the lock-down imposed by the Government of India henceforth.

Copy of this order be given Dasti to applicant, as prayed for.

Panchnama and valuation report shall be filed in the court along with charge sheet.


(Sonam Gupta)
Duty MM/West/THC/Delhi
13.05.2020

Tajinder Singh

13/5/2020

This is an application for releasing vehicle bearing no. DL-12B-9555 on Superdari.

Present:- Ld. APP for the State.
Applicant/registered owner in person.
IO has filed his reply. Taken on record.

Instead of releasing the vehicle on superdari, I am of the considered view that the vehicle has to be released as per directions of Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujrat, AIR 2003 SC 638** wherein it has been held that:

Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle, valuation report, and a security bond.

69. *The photographs of the vehicle should be attested countersigned by the complainant, accused as well as by the person to whom the custody is handed over.*

70. *The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purposes of evidence.*

71. *Return of vehicles and permission for sale thereof should be the general norm rather than the exception.*

72. *If the vehicle is insured, the court shall issue notice to the owner and the insurance company for disposal of the vehicle. If there is no response or the owner declines to take the vehicle or informs that it has claimed insurance/released its right in the vehicle to the insurance company and the insurance company fails to take possession of the vehicle, the vehicle may be ordered to be sold in auction.*

73. *If a vehicle is reply not claimed by the accused, owner, or the insurance company or by a third person, it may be ordered to be sold by auction."*

The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as **Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 dated 10.09.2014.**

Considering the facts and circumstances and law laid down by higher courts, vehicle in question bearing registration no. **DL-12B-9555** be

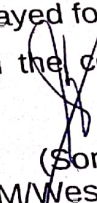


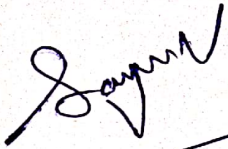
released to the applicant on furnishing security bond as per valuation report of the vehicle. After preparation of panchnama of the vehicle and furnishing of security bond as per directions of Hon'ble Supreme Court, the vehicle shall be released by the IO.

The applicant is directed to abide by the lock-down imposed by the Government of India henceforth.

Copy of this order be given Dasti to applicant, as prayed for.

Panchnama and valuation report shall be filed in the court along with charge sheet.


(Sonam Gupta)
Duty MM/West/THC/Delhi
13.05.2020



13-05-2020

This is an application for releasing vehicle bearing no. DL-12CK-9489 on Superdari.

Present:- Ld. APP for the State.
Applicant/registered owner in person.
IO has filed his reply. Taken on record.

Instead of releasing the vehicle on superdari, I am of the considered view that the vehicle has to be released as per directions of Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujrat, AIR 2003 SC 638** wherein it has been held that:

Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle, valuation report, and a security bond.

69. The photographs of the vehicle should be attested countersigned by the complainant, accused as well as by the person to whom the custody is handed over.

70. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purposes of evidence.

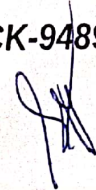
71. Return of vehicles and permission for sale thereof should be the general norm rather than the exception.

72. If the vehicle is insured, the court shall issue notice to the owner and the insurance company for disposal of the vehicle. If there is no response or the owner declines to take the vehicle or informs that it has claimed insurance/released its right in the vehicle to the insurance company and the insurance company fails to take possession of the vehicle, the vehicle may be ordered to be sold in auction.

73. If a vehicle is reply not claimed by the accused, owner, or the insurance company or by a third person, it may be ordered to be sold by auction."

The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as **Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 dated 10.09.2014.**

Considering the facts and circumstances and law laid down by higher courts, vehicle in question bearing registration no. **DL-12CK-9489** be

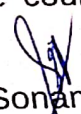


released to the applicant on furnishing security bond as per valuation report of the vehicle. After preparation of panchnama of the vehicle and furnishing of security bond as per directions of Hon'ble Supreme Court, the vehicle shall be released by the IO.

The applicant is directed to abide by the lock-down imposed by the Government of India henceforth.

Copy of this order be given Dasti to applicant, as prayed for.

Panchnama and valuation report shall be filed in the court along with charge sheet.


(Sonam Gupta)
Duty MM/West/THC/Delhi
13.05.2020

Copy received
Nand Lal
Adv
D/2378/10

This is an application for releasing vehicle bearing no. DL-1CX-7512 on Superdari.

Present:- Ld. APP for the State.

Applicant/registered owner in person.

IO has filed his reply. Taken on record.

Instead of releasing the vehicle on superdari, I am of the considered view that the vehicle has to be released as per directions of Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujrat, AIR 2003 SC 638** wherein it has been held that:

Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle, valuation report, and a security bond.

69. *The photographs of the vehicle should be attested countersigned by the complainant, accused as well as by the person to whom the custody is handed over.*

70. *The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purposes of evidence.*

71. *Return of vehicles and permission for sale thereof should be the general norm rather than the exception.*

72. *If the vehicle is insured, the court shall issue notice to the owner and the insurance company for disposal of the vehicle. If there is no response or the owner declines to take the vehicle or informs that it has claimed insurance/released its right in the vehicle to the insurance company and the insurance company fails to take possession of the vehicle, the vehicle may be ordered to be sold in auction.*

73. *If a vehicle is reply not claimed by the accused, owner, or the insurance company or by a third person, it may be ordered to be sold by auction."*

The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as **Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 dated 10.09.2014.**

Considering the facts and circumstances and law laid down by higher courts, vehicle in question bearing registration no. **DL-1CX-7512** be




released to the applicant on furnishing security bond as per valuation report of the vehicle. After preparation of panchnama of the vehicle and furnishing of security bond as per directions of Hon'ble Supreme Court, the vehicle shall be released by the IO.

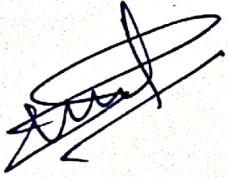
The applicant is directed to abide by the lock-down imposed by the Government of India henceforth.

Copy of this order be given Dasti to applicant, as prayed for.

Panchnama and valuation report shall be filed in the court along with charge sheet.


(Sonam Gupta)
Duty MM/West/THC/Delhi
13.05.2020

Copy Received on
13 May 2020



This is an application for releasing vehicle bearing no. HR-55P-2368 on Superdari.

Present:- Ld. APP for the State.

Applicant/registered owner in person.

IO has filed his reply. Taken on record.

Instead of releasing the vehicle on superdari, I am of the considered view that the vehicle has to be released as per directions of Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujrat, AIR 2003 SC 638** wherein it has been held that:

Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle, valuation report, and a security bond.

69. *The photographs of the vehicle should be attested countersigned by the complainant, accused as well as by the person to whom the custody is handed over.*

70. *The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purposes of evidence.*

71. *Return of vehicles and permission for sale thereof should be the general norm rather than the exception.*

72. *If the vehicle is insured, the court shall issue notice to the owner and the insurance company for disposal of the vehicle. If there is no response or the owner declines to take the vehicle or informs that it has claimed insurance/released its right in the vehicle to the insurance company and the insurance company fails to take possession of the vehicle, the vehicle may be ordered to be sold in auction.*

73. *If a vehicle is reply not claimed by the accused, owner, or the insurance company or by a third person, it may be ordered to be sold by auction."*

The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as **Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 dated 10.09.2014.**

Considering the facts and circumstances and law laid down by higher courts, vehicle in question bearing registration no. **HR-55P-2368** be


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released to the applicant on furnishing security bond as per valuation report of the vehicle. After preparation of panchnama of the vehicle and furnishing of security bond as per directions of Hon'ble Supreme Court, the vehicle shall be released by the IO.

The applicant is directed to abide by the lock-down imposed by the Government of India henceforth.

Copy of this order be given Dasti to applicant, as prayed for.

Panchnama and valuation report shall be filed in the court along with charge sheet.


(Sonam Gupta)
Duty MM/West/THC/Delhi
13.05.2020

This is an application for releasing vehicle bearing no. DL-8SAY-5386 on Superdari.

Present:- Ld. APP for the State.

Applicant/registered owner in person.

IO has filed his reply. Taken on record.

Instead of releasing the vehicle on superdari, I am of the considered view that the vehicle has to be released as per directions of Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujrat, AIR 2003 SC 638** wherein it has been held that:

Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle, valuation report, and a security bond.

69. *The photographs of the vehicle should be attested countersigned by the complainant, accused as well as by the person to whom the custody is handed over.*

70. *The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purposes of evidence.*

71. *Return of vehicles and permission for sale thereof should be the general norm rather than the exception.*

72. *If the vehicle is insured, the court shall issue notice to the owner and the insurance company for disposal of the vehicle. If there is no response or the owner declines to take the vehicle or informs that it has claimed insurance/released its right in the vehicle to the insurance company and the insurance company fails to take possession of the vehicle, the vehicle may be ordered to be sold in auction.*

73. *If a vehicle is reply not claimed by the accused, owner, or the insurance company or by a third person, it may be ordered to be sold by auction."*

The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as **Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 dated 10.09.2014.**

Considering the facts and circumstances and law laid down by higher courts, vehicle in question bearing registration no. **DL-8SAY-5386** be

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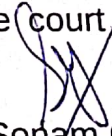


released to the applicant on furnishing security bond as per valuation report of the vehicle. After preparation of panchnama of the vehicle and furnishing of security bond as per directions of Hon'ble Supreme Court, the vehicle shall be released by the IO.

The applicant is directed to abide by the lock-down imposed by the Government of India henceforth.

Copy of this order be given Dasti to applicant, as prayed for.

Panchnama and valuation report shall be filed in the court along with charge sheet.


(Sonam Gupta)
Duty MM/West/THC/Delhi
13.05.2020

This is an application for releasing vehicle bearing no. DL-8CAR-7363 on Superdari.

Present:- Ld. APP for the State.

Applicant/registered owner in person.

IO has filed his reply. Taken on record.

Instead of releasing the vehicle on superdari, I am of the considered view that the vehicle has to be released as per directions of Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujrat, AIR 2003 SC 638** wherein it has been held that:

Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle, valuation report, and a security bond.

69. The photographs of the vehicle should be attested countersigned by the complainant, accused as well as by the person to whom the custody is handed over.

70. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purposes of evidence.

71. Return of vehicles and permission for sale thereof should be the general norm rather than the exception.

72. If the vehicle is insured, the court shall issue notice to the owner and the insurance company for disposal of the vehicle. If there is no response or the owner declines to take the vehicle or informs that it has claimed insurance/released its right in the vehicle to the insurance company and the insurance company fails to take possession of the vehicle, the vehicle may be ordered to be sold in auction.

73. If a vehicle is reply not claimed by the accused, owner, or the insurance company or by a third person, it may be ordered to be sold by auction."

The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as **Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 dated 10.09.2014.**

Considering the facts and circumstances and law laid down by higher courts, vehicle in question bearing registration no. **DL-8CAR-7363** be




released to the applicant on furnishing security bond as per valuation report of the vehicle. After preparation of panchnama of the vehicle and furnishing of security bond as per directions of Hon'ble Supreme Court, the vehicle shall be released by the IO.

The applicant is directed to abide by the lock-down imposed by the Government of India henceforth.

Copy of this order be given Dasti to applicant, as prayed for.

Panchnama and valuation report shall be filed in the court along with charge sheet.


(Sonam Gupta)
Duty MM/West/THC/Delhi
13.05.2020

Copy received
[Signature]
D-7328/18
13/05/2020

This is an application for releasing vehicle bearing no. DL-4CAW-0851 on Superdari.

Present:- Ld. APP for the State.

Applicant/registered owner in person with Ld Counsel, Sh. Anish Sarna.

IO has filed his reply. Taken on record.

Instead of releasing the vehicle on superdari, I am of the considered view that the vehicle has to be released as per directions of Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujrat, AIR 2003 SC 638** wherein it has been held that:

Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle, valuation report, and a security bond.

69. *The photographs of the vehicle should be attested countersigned by the complainant, accused as well as by the person to whom the custody is handed over.*

70. *The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purposes of evidence.*

71. *Return of vehicles and permission for sale thereof should be the general norm rather than the exception.*

72. *If the vehicle is insured, the court shall issue notice to the owner and the insurance company for disposal of the vehicle. If there is no response or the owner declines to take the vehicle or informs that it has claimed insurance/released its right in the vehicle to the insurance company and the insurance company fails to take possession of the vehicle, the vehicle may be ordered to be sold in auction.*

73. *If a vehicle is reply not claimed by the accused, owner, or the insurance company or by a third person, it may be ordered to be sold by auction."*

The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as **Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 dated 10.09.2014.**

Considering the facts and circumstances and law laid down by




higher courts, vehicle in question bearing registration no. **DL-4CAW-0851** be released to the applicant on furnishing security bond as per valuation report of the vehicle. After preparation of panchnama of the vehicle and furnishing of security bond as per directions of Hon'ble Supreme Court, the vehicle shall be released by the IO.

The applicant is directed to abide by the lock-down imposed by the Government of India henceforth.

Copy of this order be given Dasti to applicant, as prayed for.

Panchnama and valuation report shall be filed in the court along with charge sheet.


(Sonam Gupta)
Duty MM/West/THC/Delhi
13.05.2020

Copy Received
Anil Kumar Adv.
13/5/2020

This is an application for releasing vehicle bearing no. DL-10CH-5603 on Superdari.

Present:- Ld. APP for the State.

Applicant/registered owner in person.

IO has filed his reply. Taken on record.

Instead of releasing the vehicle on superdari, I am of the considered view that the vehicle has to be released as per directions of Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujrat, AIR 2003 SC 638** wherein it has been held that:

Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle, valuation report, and a security bond.

69. *The photographs of the vehicle should be attested countersigned by the complainant, accused as well as by the person to whom the custody is handed over.*

70. *The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purposes of evidence.*

71. *Return of vehicles and permission for sale thereof should be the general norm rather than the exception.*

72. *If the vehicle is insured, the court shall issue notice to the owner and the insurance company for disposal of the vehicle. If there is no response or the owner declines to take the vehicle or informs that it has claimed insurance/released its right in the vehicle to the insurance company and the insurance company fails to take possession of the vehicle, the vehicle may be ordered to be sold in auction.*

73. *If a vehicle is reply not claimed by the accused, owner, or the insurance company or by a third person, it may be ordered to be sold by auction."*

The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as **Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 dated 10.09.2014.**

Considering the facts and circumstances and law laid down by higher courts, vehicle in question bearing registration no. **DL-10CH-5603** be



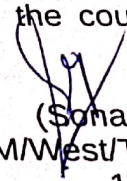
released to the applicant on furnishing security bond as per valuation report of the vehicle. After preparation of panchnama of the vehicle and furnishing of security bond as per directions of Hon'ble Supreme Court, the vehicle shall be released by the IO.

The applicant is directed to abide by the lock-down imposed by the Government of India henceforth.

Copy of this order be given Dasti to applicant, as prayed for.

Panchnama and valuation report shall be filed in the court along with charge sheet.


13/05/2020


(Sonam Gupta)
Duty MM/West/THC/Delhi
13.05.2020

This is an application for releasing vehicle bearing no. HR-55AG-5829 on Superdari.

Present:- Ld. APP for the State.

Applicant/registered owner in person.

IO has filed his reply. Taken on record.

Instead of releasing the vehicle on superdari, I am of the considered view that the vehicle has to be released as per directions of Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujrat, AIR 2003 SC 638** wherein it has been held that:

Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle, valuation report, and a security bond.

69. *The photographs of the vehicle should be attested countersigned by the complainant, accused as well as by the person to whom the custody is handed over.*

70. *The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purposes of evidence.*

71. *Return of vehicles and permission for sale thereof should be the general norm rather than the exception.*

72. *If the vehicle is insured, the court shall issue notice to the owner and the insurance company for disposal of the vehicle. If there is no response or the owner declines to take the vehicle or informs that it has claimed insurance/released its right in the vehicle to the insurance company and the insurance company fails to take possession of the vehicle, the vehicle may be ordered to be sold in auction.*

73. *If a vehicle is reply not claimed by the accused, owner, or the insurance company or by a third person, it may be ordered to be sold by auction."*

The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as **Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 dated 10.09.2014.**

Considering the facts and circumstances and law laid down by higher courts, vehicle in question bearing registration no. **HR-55AG-5829** be




released to the applicant on furnishing security bond as per valuation report of the vehicle. After preparation of panchnama of the vehicle and furnishing of security bond as per directions of Hon'ble Supreme Court, the vehicle shall be released by the IO.

The applicant is directed to abide by the lock-down imposed by the Government of India henceforth.

Copy of this order be given Dasti to applicant, as prayed for.

Panchnama and valuation report shall be filed in the court along with charge sheet.


(Sonam Gupta)
Duty MM/West/THC/Delhi
13.05.2020

Desai Kof.

Amel Kumar

13/5/20

This is an application for releasing vehicle bearing no. RJ-02GA-6942 on Superdari.

Present:- Ld. APP for the State.

Applicant/registered owner in person.

IO has filed his reply. Taken on record.

Instead of releasing the vehicle on superdari, I am of the considered view that the vehicle has to be released as per directions of Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujrat, AIR 2003 SC 638** wherein it has been held that:

Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle, valuation report, and a security bond.

69. The photographs of the vehicle should be attested countersigned by the complainant, accused as well as by the person to whom the custody is handed over.

70. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purposes of evidence.

71. Return of vehicles and permission for sale thereof should be the general norm rather than the exception.

72. If the vehicle is insured, the court shall issue notice to the owner and the insurance company for disposal of the vehicle. If there is no response or the owner declines to take the vehicle or informs that it has claimed insurance/released its right in the vehicle to the insurance company and the insurance company fails to take possession of the vehicle, the vehicle may be ordered to be sold in auction.

73. If a vehicle is reply not claimed by the accused, owner, or the insurance company or by a third person, it may be ordered to be sold by auction."

The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as **Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 dated 10.09.2014.**

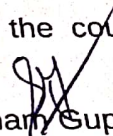


Considering the facts and circumstances and law laid down by higher courts, vehicle in question bearing registration no. **RJ-02GA-6942** be released to the applicant on furnishing security bond as per valuation report of the vehicle. After preparation of panchnama of the vehicle and furnishing of security bond as per directions of Hon'ble Supreme Court, the vehicle shall be released by the IO.

The applicant is directed to abide by the lock-down imposed by the Government of India henceforth.

Copy of this order be given Dasti to applicant, as prayed for.

Panchnama and valuation report shall be filed in the court along with charge sheet.


(Sonam Gupta)
Duty MM/West/THC/Delhi
13.05.2020

Recd copy
Adv. Sathya Shukumar
13/05/20

This is an application for releasing vehicle bearing no. DL-1LAQ-2394 on Superdari.

Present:- Ld. APP for the State.
Applicant/registered owner in person.
IO has filed his reply. Taken on record.

Instead of releasing the vehicle on superdari, I am of the considered view that the vehicle has to be released as per directions of Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujrat, AIR 2003 SC 638** wherein it has been held that:

Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle, valuation report, and a security bond.

69. The photographs of the vehicle should be attested countersigned by the complainant, accused as well as by the person to whom the custody is handed over.

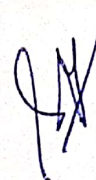
70. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purposes of evidence.

71. Return of vehicles and permission for sale thereof should be the general norm rather than the exception.

72. If the vehicle is insured, the court shall issue notice to the owner and the insurance company for disposal of the vehicle. If there is no response or the owner declines to take the vehicle or informs that it has claimed insurance/released its right in the vehicle to the insurance company and the insurance company fails to take possession of the vehicle, the vehicle may be ordered to be sold in auction.

73. If a vehicle is reply not claimed by the accused, owner, or the insurance company or by a third person, it may be ordered to be sold by auction."

The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as **Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 dated 10.09.2014.**



Considering the facts and circumstances and law laid down by higher courts, vehicle in question bearing registration no. **DL-1LAQ-2394** be released to the applicant on furnishing security bond as per valuation report of the vehicle. After preparation of panchnama of the vehicle and furnishing of security bond as per directions of Hon'ble Supreme Court, the vehicle shall be released by the IO.

The applicant is directed to abide by the lock-down imposed by the Government of India henceforth.

Copy of this order be given Dasti to applicant, as prayed for.

Panchnama and valuation report shall be filed in the court along with charge sheet.

(Sonam Gupta)
Duty MM/West/THC/Delhi
13.05.2020

Received
Babita Tyagi
B Tyagi
13-05-20

FIR No. 372/2019
PS Kirti Nagar
U/s 419/420/468/471/120B IPC
13.05.2020

Present: Ld. APP for the State.
Proxy Counsel for the accused Shakeel Ahmed.
IO/ SI Pankaj in person.

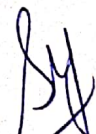
Argument heard on the bail application U/s 437 Cr.P.C. filed on behalf of the accused. It is stated that the accused is in JC since 24.10.2019 for the offence U/s 419/420/468/471/120B IPC.

Keeping in view the fact that the accused is in custody since 04.05.2020 and considering the health emergency on account of COVID-19 outbreak, he is admitted to interim bail of 45 days on his personal bond in the sum of Rs.10,000/- to the satisfaction of jail Superintendent concerned, who shall ascertain from PS concerned as to whether the address furnished by the accused is verified or not.

Accused shall surrender before the Jail Authority concerned after expiry of interim bail for the period of 45 days.

Copy of this order be sent to jail Superintendent concerned, which shall also be treated as release warrant.

Copy of this order be also given dasti, as prayed for.


(Sonam Gupta)
Duty MM/West/THC/Delhi
13.05.2020

*Copy sent
to
Kirti Nagar
13/5/20*

E-FIR No. 000327/2020
PS : Moti Nagar
U/S 379 IPC

13.05.2020

This is an application for bail U/s 437 Cr.P.C. of Himashu Kumar.

Present:- Ld. APP for the state.
Sh. Dan Bahaduar Yadav, Ld Counsel for the accused
Himanshu Kumar.

An application U/s 437 Cr.P.C. filed on behalf of accused Himanshu Kumar wherein it is stated that he has been falsely implicated in the present case and is stated to be in JC since 22.03.2020 and he has no role in the alleged offence and thus, it is prayed that the accused be enlarged on bail.

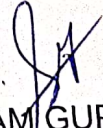
Report filed by the IO. As per the report recovery is already effected in the present case.

Heard. Perused.

Considering the aforesaid as recovery has already been effected from the accused and no useful purpose shall be served by keeping the accused in custody, accused Himashu Kumar is admitted to bail on furnishing bail bond in the sum of Rs. 20,000/- with one surety in the like amount.

Application is disposed off accordingly.

Copy of this order be given dasti to Ld. Counsel for the accused.


(SONAM GUPTA)
Duty MM, West, THG, Delhi 13.05.2020

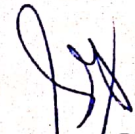
E-FIR No. 001305/2019
PS Hari Nagar
U/s 411 IPC
13.05.2020

18

Fresh Charge-sheet filed.

Present: Ld. APP for the State.
IO/HC Vijay Kumar in person.

Put up on 15.05.2020.



(Sonam Gupta)
Duty MM/West/THC/Delhi
13.05.2020

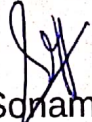
19

FIR No. 129/2020
PS Punjabi Bagh
U/s 392/394/397/411/120B/34 IPC
13.05.2020

Fresh Charge-sheet filed.

Present: Ld. APP for the State.
IO/SI Naveen in person.

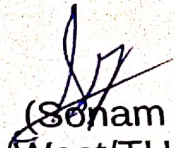
Put up on 15.05.2020.


(Sdram Gupta)
Duty MM/West/THC/Delhi
13.05.2020

FIR No. 121/2020
PS Khyala
U/s 302/120B/34 IPC
13.05.2020

Fresh Charge-sheet filed.
Present: Ld. APP for the State.
SI Pankaj on behalf of IO in person.

Put up before concerned court on 22.05.2020.


(Sonam Gupta)
Duty MM/West/THC/Delhi
13.05.2020